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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No. 435 of 1990.

Date of decision: September 16, 1991.

N.G. Roy

...

Applicant.

Versus

Union of India and another ...

Respondents.

For the applicant ... Mr. G. A. R. Dora, Advocate.

For the respondents ... Mr. Ashok Mohanty,
Standing Counsel (Railways)

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ? No.
3. Whether His Lordship wishes to see the fair copy of the judgment ? Yes.

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JUDGMENT

K.P.ACHARYA, V.C. In this application under Section 19 of the Administrative Tribunals Act, 1985, the applicant prays to quash the impugned order (Annexure-A/2) transferring the applicant from Jajpur to Adra Division.

2. Shortly stated, the case of the applicant is that he was serving at Jaipur as Chief P.W.I. and since the competent authority ordered his transfer to Adra Division this application has been filed with the aforesaid prayer.

3. In their counter, the respondents maintained that the case being devoid of merit is liable to be dismissed.

4. I have heard Mr.G.A.R.Dora, learned counsel for the applicant and Mr.Ashok Mohanty, learned Standing Counsel (Railways) for the respondents at some length. It was brought to my notice by counsel for both sides that in the meanwhile the applicant ~~having~~ ^{has} been promoted to the post of Assistant Engineer and having been posted at Cuttack, the prayer for quashing the order of his transfer has since

become infructuous. Thus, this application is accordingly disposed of leaving the parties to bear their own costs.

K. Sarangi
16/9/91
Vice-Chairman

Central Administrative Tribunal,
Cuttack Bench, Cuttack
September 16, 1991/ Sarangi.

